Terms and Conditions of Service of Public Relation Officer and Assistant Manager) Rules, 2024.

[Placed in Library. For (1) and (2) See No. L. T. 492/18/24]

- (D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016, along with delay statements:
  - (1) IBBI/2019-20/GN/REG050., dated the 20<sup>th</sup> November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.
  - (2) IBBI/2019-20/GN/REG051., dated the 20<sup>th</sup> November, 2019, publishing the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.
  - (3) IBBI/2019-20/GN/REG052., dated the 28<sup>th</sup> November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2019.

    [Placed in Library. For (1) to (3) See No. L. T. 491/18/24]

## MESSAGE FROM LOK SABHA

Appropriation No. (2) Bill, 2024

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 5<sup>th</sup> August 2024 passed the Appropriation No.(2) Bill, 2024. The Speaker has certified that the Bill is a Money Bill.

I lay a copy of the said Bill on the Table.